

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Wednesday, 22 August, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-2 P.M.

RULES COMMITTEE

MINUTES

**Sardar Hukam Singh** (Kapurthala-Bhatinda): Sir, I beg to lay on the Table a copy of the Minutes of the sitting of the Rules Committee held on the 7th August, 1956. [Placed in Library. See No. S—347/56].

DETENTION OF A MEMBER

**Shri Punnoose** (Alleppey): Sir, before we proceed with the further business, I wish to refer to a matter which is causing concern in this House and outside. The paper reports say that **Shri A. K. Gopalan** is continuing his fast.

**Mr. Speaker:** The hon. Member did not know about it after he came to the House?

**Shri Punnoose:** I knew it.

**Mr. Speaker:** He could have informed me first. He could have written to me a letter. Anyhow, inasmuch as it refers to an important personage in this House, I will allow him.

Papers to be laid on the Table; **Shri K. D. Malaviya**.

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PAPER LAID ON THE TABLE

DRAFT MINING LEASES (MODIFICATION OF TERMS) RULES

**The Minister of Natural Resources** (**Shri K. D. Malaviya**): Sir, with your permission, I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of the draft Mining Leases (Modification of Terms) Rules, 1956, framed under section 7(2) of the said Act. [Placed in Library. See No. S—348/56].

**Shri Bansal** (Jhajjar-Rewari): Sir, just a small point in regard to the paper laid on the Table now. As these draft Rules are of far-reaching importance, I would suggest that some time may be allotted to discuss the rules on the floor of the House. I would also be writing to you in this connection.

**Mr. Speaker:** There is a procedure to be adopted with respect to these rules. If there is a provision in the Act itself empowering Parliament to modify or amend them, time will be allotted and hon. Members may send their amendments. These draft Rules have to be approved by Parliament. A motion will be made by the Minister that they may be approved, and notices may be sent by Members.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-NINTH REPORT

**Sardar Hukam Singh:** Sir, I beg to present the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions.